

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Government have approved a proposal to set up a Museum of Gems and Jewellery in Delhi with the objective of collecting in one central place some of the country's priceless national heritage, making it accessible to the general public, providing opportunity for academic studies, and possibly also reducing the scope for smuggling priceless articles out of the country.

(b) There is no proposal to procure "Kohinoor" for the Museum, though it is hoped to arrange exchange of items for display in the Museum with Museums in other countries.

Direct Air Flight from Tirupati to Delhi

5356. **SHRI P. RAJAGOPAL NAIDU:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there are direct air flights from Tirupati to Delhi; and

(b) if not, whether they are proposed to be started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Not at present.

(b) At present there is no proposal to start direct air flights from Tirupati to Delhi.

Procedure for allotment of shops at airports

5357. **DR. BAPU KALDATY:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the procedure followed for the allotment of shops at various airports in India;

(b) whether any shops have been allotted without inviting the tenders; and

(c) the names of the airports where such shops have been allotted and reasons for such allotment?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) International airports

The International Airport Authority of India allot shops at Delhi, Bombay, Calcutta and Madras airports normally by inviting tenders. While selecting the party, the International Airports Authority of India take the following factors into account:—

(i) amount of Licence fee offered

(ii) fulfilment of all tender requirements by the party

(iii) standing and experience of the party.

The party selected has to execute an agreement in prescribed form which contains detailed terms and conditions of the contract.

Domestic aerodromes:

In the case of Travellers Requisite Stalls, Curio Stalls and Book Stalls, regular allotment is made by call of tenders. However, calling of tenders has been dispensed with for making arrangement initially or in case of breakdown of existing arrangements for a period upto four months, terminable on 30 days notice, at as favourable terms as the Civil Aviation Department may be able to secure.

Contracts are awarded/extended by Director General of Civil Aviation by negotiations in cases in which sales do not exceed Rs 50,000/- per annum subject to certain conditions.

(b) and (c). *International airports*

One shop each at Delhi, Bombay and Calcutta airports has been allotted to the undertakings of the respective Governments of the State/Union Territory without inviting tenders.

Domestic aerodromes

Information is being collected and will be laid on the table of the Sabha.

Powerloom Factories

5358. SHRI R. KOLANTHAIVELU: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the number of licensed powerloom factories in India and in Tamil Nadu;

(b) the annual production of these factories in India and in Tamil Nadu;

(c) the estimated number of unauthorised factories in India and Tamil Nadu; and

(d) the number of unauthorised factories brought to book and the penalties imposed?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) Total number of cotton and non-cotton powerlooms for which permits have been issued upto 31/3/76 is 3.47 lakhs, the number of such looms in Tamil Nadu being 32781.

(b) The production of both cotton and art-silk powerloom cloth is always estimated on the basis of cone Yarn consumed in the country. The estimated production of cloth by the powerloom sector including by the unauthorised powerlooms is 3600 million metres per annum. No separate production figures of powerloom cloth in Tamil Nadu are available.

(c) No reliable figures are available about unauthorised powerlooms in India. Estimates of unauthorised powerlooms including in Tamil Nadu vary from 75,000 to 1,90,000 powerlooms.

(d) The State Government who have been delegated powers to take action against unauthorised powerlooms have so far not furnished any information in this regard. The Central Government has recently decided to firmly deal with the situation and to properly regulate the industry.

तालों तथा बिल्डिंग फिटिंग के सामान का निर्यात

5360. श्री राम प्रसाद देशमुख : क्या ज्ञानिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री यह बताने का क्रमा करेंगे कि :

(क) क्या जिला अलीगढ़ में हर वर्ष तालों तथा बिल्डिंग फिटिंग के सामान का निर्यात होता है और क्या इस निर्यात में कोई कमी आई है; और

(ख) क्या सरकार को मालूम है कि विगत वर्षों में अलीगढ़ में कच्चे माल की कमी रही है और यदि हाँ, तो इसके क्या कारण हैं और इसे उपलब्ध कराने के लिये सरकार का विचार क्या कार्यवाही करने का है ?

ज्ञानिज्य तथा नागरिक पूर्ति और सहकारिता मंत्री (श्री मोहन धारिया) : (क) अलीगढ़ जिले में तैयार होने वाले तालों तथा बिल्डिंग फिटिंग के सामान का निर्यात किया जा रहा है। इनके निर्यातों में कोई गिरावट नहीं आई है।

(ख) जी नहीं।